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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 2753/2002

Wednesday, this the 23rd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Gunjan Bihari
Enquiry-cum-Reservation Clerk
NOIDA, under CCM
IRCA Building, New Delhi
s/o Late Shri Achal Bihari
R/O A-94, Sector-20
NOIDA, UP

..Applicant

(By Advocate: Shri Amitesh Kumar)

Versus

1. The General Manager
Northern Railway
Baroda House
New Delhi-1
2. The Divisional Railway Manager
Northern Railway,
Baroda House, New Delhi-1
3. The Divisional Personnel Officer
Northern Railway
Baroda House, New Delhi-1

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

The grievance of the applicant is that he has been exonerated from the major penalty charge-sheet issued against him and despite that his seniority as such has not been restored, nor has the benefit in this regard been accorded. The applicant has already served notices and submitted representations from time to time regarding which no decision has been taken.

2. Since large number of representations had been submitted which have not been decided, it would be appropriate in the peculiar facts and we direct accordingly that the applicant may submit a comprehensive

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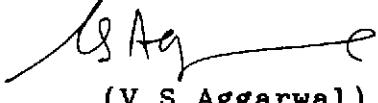
representation to respondent No.1 - General Manager, Northern Railway, Baroda House, New Delhi within a period of two months from today. On receipt of the same, the said respondent No.1 will pass a speaking order and decide the same within a period of four months from the date of receipt of the above said representation from the applicant.

3. Subject to aforesaid, OA is disposed of.


(M P Singh)

Member (A)

/sunil/


(V S Aggarwal)

Chairman